

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 343 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2021

Name of the Company: Mohta Electric & Engineering Company
V/s
Kosol Energie Pvt Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Ruchir Patel appeared for the Corporate Debtor.

No one appeared for the Operational Creditor.

Corporate Debtor has filed its reply and copy has been served to the Operational Creditor.

The Operational Creditor is at liberty to file its rejoinder, within seven days (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 08.06.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of April, 2021.

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